

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3701  
ANSWERED ON:19.04.2010  
EPF DUES AGAINST RRBS  
Acharia Shri Basudeb

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the management of Regional Rural Banks (RRBs) are complying with statutory provision of Employees' Provident Fund (EPF) Act, 1952 (Sections 40, 40A, 59, 72 and 73) and Employees Pension Scheme, 1995 (Sections 17A and 223);
- (b) if so, the details of RRBs, Statewise;
- (c) the details of RRBs filed to pay the balance of Provident Fund and Pension to the staff members who have retired or expired during the last three years, State-wise; and
- (d) the Provident Fund and Pension Fund balance of each RRBs as on 31 March, 2010 lying with Provident Fund Commissioner on the part of employer and employee?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): Yes, Madam. The Regional Rural Banks (RRBs) are covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (b): Details are as per statement at Annexure-I.
- (c): Payment of Provident Fund and Pension to employees of a covered Regional Rural Bank is not effected directly by the bank but it is disbursed through field offices of the Employees' Provident Fund Organisation. However, Provident Fund of exempted Regional Rural Banks is disbursed to its employees directly by the Provident Fund Trust of the Bank. The State-wise details of RRBs, which have failed to pay the balance of Provident Fund and Pension to their staff members who have retired or expired are not maintained.
- (d): The information is available as on 31st March, 2009 which is as per statement at Annexure-II.